

(2023) 10 TDSAT CK 0038

Telecom Disputes Settlement And Appellate Tribunal

Case No: Telecom Petition No.10 Of 2021

Quadrant Televentures Ltd

APPELLANT

Vs

Bharat Sanchar Nigam Ltd

RESPONDENT

Date of Decision: Oct. 31, 2023

Hon'ble Judges: Sanjeev Pandey, Director

Bench: Single Bench

Advocate: Ravi S. S. Chauhan, Vishakha Ahuja

Judgement

1. Mr. Ravi S.S.Chauhan, Learned Counsel for Petitioner states that he has filed his evidence affidavit, however, the Deponent has since left the

Petitioner Company. He, therefore, prays for substitution of witness. He seeks two weeks time to file the application as well as evidence of the

substituted witness. Learned Counsel may do so as per the TDSAT Procedures, 2005.

2. List the matter before this Court for Directions on 5th December, 2023. The Registry of this Court shall list the application on a convenient date as

may be filed by the Petitioner for appropriate orders of the Hon'ble Tribunal.